

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

Appeal No.210/2017

In the matter of :

Indira International Hotel Resorts (P) Ltd.

..PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 23.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner

: -

For the Respondent

: -

For the Intervener

: Ms. Isha Kadian for Ms. Lakshmi Gurung,
Standing Counsel for Income tax department.

ORDER

Learned Counsel for the Applicant/petitioner is present. It is represented by the Ld. Counsel for the applicant that an advance copy of this application along with the documents has been served on the ROC on 14.11.2017 and in proof of which, the receipt has also been annexed with the typed set of document filed along with the appeal. However, none appears for the respondent/ROC.

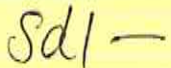
Four weeks time is granted to respondent/ROC to file its reply in relation to the Appeal with an advance copy to be made available to the Ld. Counsel


Counsel

for the applicant/petitioner and the applicant to file rejoinder, if any, within a period of two weeks thereafter. The Applicant is also directed to send a notice to the jurisdictional Income tax Office which completed the last assessment of the Company along with copy of the appeal and annexures as well as to serve the same to Ms. Easha Kadian, who is appearing on behalf of Ld. Standing Counsel Ms. Lakshmi Gurung for the Income tax Department within a period of two weeks.

Income tax Department to respond to the above Appeal on or before the next date of hearing.

Post the matter on 18.1.2017.


DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.11.2017